

COURT-I
IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(Appellate Jurisdiction)

Appeal No. 163 of 2018 &
IA Nos. 621 & 1327 of 2019

Dated: 22nd July, 2019

Present: Hon'ble Mrs. Justice Manjula Chellur, Chairperson
Hon'ble Mr. S.D. Dubey, Technical Member

In the matter of:

GMR Warora Energy Limited **...Appellant(s)**
Vs.
Central Electricity Regulatory Commission & Ors. **.... Respondent(s)**

Counsel for the Appellant(s) : Mr. Vishrov Mukheree
Mr. Yashaswi Kant
Ms. Laveena Dhamija

Counsel for the Respondent(s) : Mr. Anup Jain
Mr. Ramasitaraman for R-2

ORDER
IA NO. 1327 OF 2019

(Application for condonation of delay in filing rejoinder)

For the reasons set out in the application explaining delay in filing rejoinder, the same is accepted as we find it satisfactory and sufficient cause has been made out. Hence, delay in filing rejoinder is condoned and the rejoinder is taken on record.

The application is disposed of.

APPEAL NO. 163 OF 2018

It is represented that pleadings are complete.

List the matter for hearing on **25.09.2019**.

(S. D. Dubey)
Technical Member
pr/mkj

(Justice Manjula Chellur)
Chairperson